

**CBI No. 258/2019**

**CBI VS.RAJA RAM**

**10.08.2020**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order No. 26/DHC/2020 dated 30.07.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

None for the accused.

Matter is listed for Prosecution Evidence.

In the above said order, directions have been received that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

On request, let this matter be fixed for Prosecution Evidence on **08.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the accused. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/10.08.2020

**CBI No. 111/2019**

**CBI VS. SUMANT KUMAR MISHRA & ORS.**

**10.08.2020.**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order No. 26/DHC/2020 dated 30.07.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

Sh. Sanjay Suri and Sh. Rishab Relan Ld. Counsel(s) for A-4 Suresh Kukreja.

None for A-1, A-5, A-3 and A-6.

A-2 S. K. Srivastava has already expired.

Matter was at the stage of final arguments.

It is submitted by Sh. Sanjay Suri Ld. Counsel for A-4 Suresh Kukreja that he wants to argue the matter physically because he is stuck up in Sonapat Haryana and he would not be able to argue the matter through video conferencing since net connectivity at his place is very poor and to send his written submissions because his files are lying in his office. It is further submitted by him that Sh. K. M. Dwivedi Ld. Counsel for A-3 R. S. Gupta and A-6 Jeevan Gupta informed him telephonically that he also wants to argue the matter physically because he is also stuck up in his native place at Gorakhpur.

In view of the submissions of the Ld. Counsel(s) for accused persons, the case stands adjourned to be taken up for physical court hearing as and when the Courts resume its normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

Put up the matter for final arguments on **02.09.2020**.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel(s) for the parties. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADDC/ND/10.08.2020



**CBI No. 112/2019**

**CBI VS. V. K. JOLLY & ORS.**

**10.08.2020.**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order No. 26/DHC/2020 dated 30.07.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly along with Sh. Pradeep Dabas Advocate.

A-2 D. K. Malhotra along with Sh. I. D. Vaid Advocate.

A-3 to A-6 along with Sh. Tarun Sharma Advocate.

Matter was at the stage of final arguments.

Today the matter was fixed for filing of written submissions and for giving consent of the clients whether they are agreeable for final disposal of the case through their written submissions and virtual arguments.

Ld. Counsel for A-3 to A-6 has filed the preliminary written arguments through email. Reader is directed to provide the copy of the same to the Ld. PP for the CBI on his email address.

A-1 V. K. Jolly and Ld. Counsel for A-2 seek some more time for filing of written submissions.

Ld. PP for the CBI seeks time for addressing the arguments and for filing the written submissions in this case as he is busy in preparing the written arguments in a connected case bearing No. 118/2019 titled as "CBI Vs. V. K. Jolly", which is listed for filing of written submissions on behalf of prosecution on 17.08.2020.

In view of the submissions of the Ld. Counsel(s) for accused persons and Ld. PP for CBI, let the matter be fixed for addressing the arguments as well as for filing of written submissions and their consent on **21.08.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADDC/ND/10.08.2020